



Tandon & Co.
Advocates & Solicitors

~~30/11/16~~
S TA (R3)

BY HAND

Ref: D-G-14c/3130/2016

5th December, 2016

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7/12/16

To,

The Regional Director
MCA, B Block, B Wing,
Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003



Dear Sir,

Reg: Composite Scheme of Amalgamation among GMU Infosoft Pvt. Ltd., U Infosoft Pvt. Ltd. and G M Solutions Pvt. Ltd. and their respective shareholders and creditors, Co. Petition No. 1137/2016.

Sub: Upload of the notice of hearing on the website of the Ministry of Corporate Affairs as per the direction of the Hon'ble High Court vide its Order dated 15.11.2016.

Dear Sir,

The Hon'ble High Court of Delhi vide its Order dated 15.11.2016 have directed our Clients to submit the copy of the advertisement to be published in the newspapers "The Statesman" (English edition) and "Veer Arjun" (Hindi edition) with your office for the purpose of uploading the notice of hearing in the above mentioned petition, on the website of Ministry of Corporate Affairs.

The copy of the said order along with advertisements published in the newspapers are attached with this letter for your reference.

We humbly request you to take the above documents on record with your office and upload the notice of hearing on the website of Ministry of Corporate Affairs, as directed by the Hon'ble High Court of Delhi

For Tandon & Co.

KUNAL TANDON

Correspondence / Delhi Office

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Mumbai Office

Regus Business Centre, G/F & 1/F, Trade Centre, Bandra Kurla Complex,
Mumbai - 400 051 Maharashtra, India. T: +91 22 61623696
E : info@tandonandco.com, Website : www.tandonandcompany.com



Encl:

1. Order dated 15.11.2016 passed by Hon'ble High Court of Delhi
2. Newspaper advertisements published in English and Hindi editions as mentioned above along with true typed copies of the same.

IN THE HIGH COURT OF DELHI AT NEW DELHI
CO.PET. 1137/2016

IN THE MATTER OF GMU INFOSOFT
PRIVATE LIMITED & ANR.

..... Petitioner

Through: Mr. Kunal Tandon, Advocate with Ms.
Snigdha Sharma, Advocate
Mr. Mayank Goel, Advocate for the
Official Liquidator
Ms. Aparna Mudram, Assistant Registrar
of Companies for Regional Director

CORAM:
HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

ORDER
15.11.2016

For Private
Sandhani
Examiner Judicial Dept
High Court of Delhi

The present is a second motion petition in connection with the amalgamation, in respect of which order in the application for first motion was passed by this Court on 07.10.2016 in CO.APPE (M) No. 243/2016.

Issue notice to the Official Liquidator, Registrar of Companies and the Central Government through Regional Director (Northern Region), Ministry of Corporate Affairs.

Mr. Rajiv Bahl, learned counsel accepts notice on behalf of Official Liquidator.

Ms. Aparna Mudram, Assistant Registrar of Companies, accepts notice on behalf of the Regional Director.

Learned counsel for the petitioner shall supply a copy of the petition to Regional Director, Registrar of Companies and the Official Liquidator within a period of one week from today.

Let the response/report to the present petition be filed by the Official Liquidator as well as the Regional Director within six weeks thereafter. Remainder thereto, if any, be filed within a period of two weeks thereafter.

The petitioner shall publish the notice of the hearing in newspaper "Statesman" (English edition) and "Veer Arjun" (Hindi edition). Notice of

DIGITIZED DATA
Certified to be True Copy

Examiner Judicial Department
High Court of Delhi
Authenticated Under Section 70 of
Indian Evidence Act

hearing shall also be uploaded on the website of the petitioner as also on the website of the Ministry of Corporate Affairs. For this purpose, the petitioner shall supply a copy of the advertisement to be published to the Regional Director.

List for hearing on 30.01.2017.


SIDHARTH MRIDUL, J

NOVEMBER 15, 2016

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DIGITIZED DATA
Certified to be True Copy

Examiner Judicial Department
High Court of Punjab
Authorized Under Section 16 of
Indian Evidence Act

S-45

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CO.PET. 1137/2016

IN THE MATTER OF GMU INFOSOFT
PRIVAE LIMITED & ANR.

..... Petitioner

Through: Mr. Kunal Tandon, Advocate with Ms.
Snigdha Sharma, Advocate
Mr. Mayank Goel, Advocate for the
Official Liquidator
Ms. Aparna Mudium, Assistant Registrar
of Companies for Regional Director

CORAM:

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

ORDER

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15.11.2016

The present is a second motion petition in connection with the scheme of amalgamation, in respect of which order in the application for first motion was passed by this Court on 07.10.2016 in CO.APPL.(M) No.143/2016.

Issue notice to the Official Liquidator, Registrar of Companies and the Central Government through Regional Director (Northern Region), Ministry of Corporate Affairs.

Mr. Rajiv Bahl, learned counsel accepts notice on behalf of Official Liquidator.

Ms. Aparna Mudiam, Assistant Registrar of Companies, accepts notice on behalf of the Regional Director.

Learned counsel for the petitioner shall supply a copy of the petition to Regional Director, Registrar of Companies and the Official Liquidator within a period of one week from today.

Let the response/report to the present petition be filed by the Official Liquidator as well as the Regional Director within six weeks thereafter. Rejoinder thereto, if any, be filed within a period of two weeks thereafter.

The petitioner shall publish the notice of the hearing in newspapers "Statesman" (English edition) and "Veer Arjun" (Hindi edition). Notice of

hearing shall also be uploaded on the website of the petitioner as also on the website of the Ministry of Corporate Affairs. For this purpose, the petitioner shall supply a copy of the advertisement to be published, to the Regional Director.

List for hearing on 30.01.2017.

SIDDHARTH MRIDUL, J

NOVEMBER 15, 2016

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CALL FOR MOVEMENT

ESSENTMENT AMONG PARTYMEN

The 18-party left combine should be strengthened and all democratic and secular forces invited to take part in the united movement to win back people's confidence and support which has been "hijacked" by the ruling Trinamul Congress, the source said.

Forward Bloc's acting state secretary Barun Mukherjee said "the strike decision was a totally wrong one and taken without considering the pros and cons of such a vital issue which we admit".

"The hasty decision of strike appears as if the LF has called a street corner meeting at the Y channel", he added.

RSP state secretary Kshiti Goswami said "when the

LF chairman has himself conceded failure, no more comment should be made". The need of the hour, he said, is to regroup all left forces and take them into the fold of the greater left combine which would be able to launch a powerful pro-people movement.

"Mamata Banerjee has been successful in hijacking the issues to inflict a crushing defeat on us, but we should gather all our strengths to undertake a sustained left movement", he said.

CPI's former state secretary Manju Majumder said that the party's state secretariat meets tomorrow to discuss issues, particularly the failure of the 28-November statewide strike.



SYL CANAL WILL NEVER BECOME A REALITY: BADAL

Chandigarh, 1 December: Even as SC has ordered for "status quo" in the SYL canal case, Punjab CM Parkash Singh Badal today said the canal would never become a reality. The CM said every Punjabi was ready to make any sacrifice for its share of river water. "Not only me but every Punjabi is duty bound to oppose this move and all of us should take pledge on this sacred place to protect the river waters of the state at any cost" Badal added. **3/3**

IN THE DEBTS RECOVERY TRIBUNAL-II, KOLKATA
Jeevan Seelka Building, 42C, 7th Floor
Jawahar Lal Nehru Road, Kolkata-700074

PUBLIC NOTICE

This is to inform the general public that M/s Monika Infrastructure Private Limited has been granted the Environment Clearance by State Environment Impact Assessment Authority Haryana, Bay no. 55-58, Prayantan Bhawan, Sector-2, Panchkula vide the letter no. SEIAA/HR/2016/947 Dated: 24.11.2016 for the construction of commercial complex cum hotel on 3.1916 Acre at Village-Hyderabad Viran & Wazirabad, Sector-53, Gurgaon. The copy of the Environment Clearance is available at office of the undersigned at 281, Uday Vihar, Phase-2, Gurgaon and at the project site office in Sector-53, Gurgaon, as well as at the office of SEIAA, Panchkula and HSPCB, Panchkula. The EC can also be viewed at www.tspaysagroup.in.

For Monika Infrastructure Private Limited,

Place: Gurgaon (Haryana)
Date: 01.12.2016

Sd/-Madhup Jahn
(Authorized Signatory)

IN THE HIGH COURT OF DELHI AT NEW DELHI (ORDINARY ORIGINAL COMPANY JURISDICTION)

Company Petition No.1137 of 2016

Connected with
Company Application (M) No.143 of 2016

In the matter of:
An application under Sections 391 to 394 of the Companies Act, 1956
In the matter of:

GMU Infosoft Private Limited
(hereinafter called 'GMU Infosoft')
Petitioner Company I or Amalgamating Company I
AND

U Infosoft Private Limited
(hereinafter called 'U Infosoft')
Petitioner Company II or Amalgamating Company II
AND

GM Solutions Private Limited
(hereinafter called 'GM Solutions')
Petitioner Company III or Amalgamated Company
(GMU Infosoft, U Infosoft and GM Solutions collectively shall be referred to as "the Petitioner Companies")

NOTICE OF PETITION

Take notice that the Petition filed by the Petitioner Companies under Sections 391 to 394 of the Companies Act, 1956 for sanction and approval of the Hon'ble High Court of Delhi at New Delhi ("Hon'ble High Court") to the Scheme of Amalgamation between GMU Infosoft, U Infosoft and GM Solutions and their respective shareholders and creditors was presented by the Petitioner Companies, which was listed before the Hon'ble High Court on 15.11.2016 and the said Petition is fixed for hearing before the Hon'ble Company Judge on 30.01.2017 at 10:30 a.m. If you desire to support or oppose the Petition at the hearing, you should give the under mentioned notice thereof in writing, so as to reach the under mentioned not later than 5 (Five) days before the date fixed for hearing of the Petition and appear in person or through your Advocate. If you wish to oppose the Petition, the ground of opposition or a copy of the Affidavit should be furnished with your notice. A copy of the Petition will be furnished by the Undersigned to any person requiring the same on payment of the proscribed charges for the same.

Sd/-
KUNAL TANDON, ADVOCATE
C/o Tandon & Co.
X-3, Green Park Main,
New Delhi-110016
Ph: +91 11 26520041-42

Date: December 01, 2016
Place: New Delhi

IN THE HIGH COURT OF DELHI AT NEW DELHI

स्वच्छ, हरित, सकुशल, सुस्थिर गाँव

(समर्पित निवेदन संकीर्ण)

दिल्ली राज्य न्यायालय नई दिल्ली के तालाब

(विभागीय मूल कंपनी संरक्षित)

महानगरी प्राधिकरण संख्या 1197 अक्टू 2016

संख्या 218

कामगो आवेदन (पत्र) संख्या 143 अक्टू 2016

मानव सं

कामगो आवेदन (पत्र) संख्या 391 से 394 के अर्थात् आवेदन के मापदंडों के

(सही के बाद जीएसटी संख्या 1523 अक्टू 2016)

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परिवर्तन विद्युत वितरण निगम लि.

विद्युत वितरण निगम लि. के तहत...

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